Regarding alleged irregularities in land pattas

<u>13.00 hrs</u>

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Thank you, Sir. This is a very important issue. So, I request your patience in this matter. It is regarding the large-scale land-grabbing and systemic misappropriation of public resources that took place during the previous Government led by the YSRCP in Andhra Pradesh.

In Andhra Pradesh, land is not just a property, it is security, dignity, and legacy for every family. But under the YSRCP regime, this connection was brutally violated. After the NDA Government came into power, under the leadership of N. Chandrababu Naidu garu and Pawan Kalyan garu, Revenue Sadasulu was connected in every village. Within four months, there were almost two lakh complaints that were received by the Government in Andhra Pradesh. The whole thing was done in a very systematic way. The Central Government has allocated substantial funds for the land resurvey. But instead of using for noble purposes, this fund was diverted and used for these activities.

The resurvey became a weapon for coercion. The farmers, SC, ST, BC communities, and middle-class communities were asked to sell their lands at throwaway prices to proxies of YSRCP leaders. If refused, their lands were marked as Prohibited Properties under Section 22A of the Registration Act, rendering them unsellable and trapping them in endless legal disputes. Shockingly, almost 40,000 acres of assigned lands were sold at nominal prices in this *modus operandi*, illegally converting them to freehold through orders like GO Ms. 596. This resulted in an estimated Rs.14,831 crore loss to the exchequer and the dispossession of vulnerable communities.

Adding insult to injury, Rs.700 crore of public funds were wasted on granite boundary stones bearing the image of the then Chief Minister, turning a Government exercise into a personal branding campaign. His photograph was printed on the farmers? passbooks, converting vital legal documents into propaganda tools. The plunder did not stop there. Under the house site pattas scheme, Rs.3,000 crore was misappropriated. Prohibited lands, including 361 acres of Ava lands in East Godavari and 101 acres of mangrove forests in Kakinada, were also manipulated for personal gain. This whole exercise was done under the AP Land Titling Act of 2022, which was brought without any public consultation. It stripped families of legal recourse, concentrating powers in the hands of Government-appointed officers loyal to the ruling party.

My request is this. Our Government is working hard to reverse this injustice, but the scale is unprecedented. We need the urgent intervention of the Central Government.

Therefore, I humbly request for approval of the revised Land Resurvey and Titling framework, proposed by the NDA-led Andhra Pradesh Government, ensuring transparency and justice; secondly, allocation of fresh funds for a clean, technology-driven, corruption-free resurvey under strict Central oversight and an impartial inquiry into the misuse of Central funds during the previous regime with strict action against those who looted the public trust.

Thank you very much.